Development Council. This arrangement provides for a measure of flexibility which is necessary in such matters and it has therefore, not been considered necessary so far to have permanent Finance Commission, (d) There is no such proposal under consideration of Government,

69. [Transferred to the 26th February. 1969.]

CHANGE IN THE USE OF STANDARD WORDS ON CURRENCY NOTES

- 70. SHRI K. CHANDRASEKHAR AN: Will the Minister of FINANCE be pleased to state:
- (a) whether there is any change in the standard words used on some of the recently issued currency notes, and if so, what they are; and
- (b) whether Government are in a position to meet by the silver requirement the demands on all the currency notes that are currently being issued for circulation in accordance with the provisions of the Reserve Bank of India Act?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Yes, Sir. Tlie words "on demand", "at any Office of Issue" and "for the Reserve Bank of India" appearing on the earlier series of Ten rupee notes have been omitted from the legend on the new notes.

(b) The Reserve Bank of India Act does not provide for exchange of bank notes with silver. Section 39 of that Act imposes a legal obligation on the Bank to exchange bank notes on demand with other bank and currency notes and/or coins which are legal tender. This obligation is not affected by the omission of the words referred to in the answer to part (a).

HEMAVATI PROJECT

- 71. SHRI MULKA GOVINDA REDDY: Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether it is a fact that the Central Government have not yet given technical clearance to the Hemavati Project in Mysore State;

(b) whether it is also a fact that assistance for this project has been with-held; and

to Questions

(c) whether the Central Government propose not to include this project in the Fourth Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESWAR PRASAD): (a) Yes, Sir. The scheme has not yet been approved for inclusion in the Plan

- (b) No.
- (c) The scheme can be considered for inclusion in the Fourth Plan after the inter-State aspects are resolved.
- 72. [Transferred to the 26th February, 1969.]

FAMILY PLANNING PROGRAMME

- 73. SHRI R. K. PODDAR: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING, AND URBAN DEVELOPMENT be pleased to state.
- (a) the amount of expenses incurred on the Family Planning Programme in the years 1966-67, 1967-68 and the estimated expenses for the year 1968-69 and;
- (b) what would have been the estimated increase in population, had this programme not been undertaken and what has been the actual increase in the population of the Hindus, Muslims, Christians and the rest as a result of this programme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) The provisional figures of expenditure on Family Planning Programme during the years 1966-67, 1967-68 and 1968-69 are as follows:—

1966-67 . 1337 -64 lakhs 1967-68 . 2621 -52 lakhs 1968-69 . 3481 -68 lakhs (anticipated)

The final figures will be known on receipt [of audit certificates from the Accountants General.

(b) While the actual assessment of the position can be made only after the Census in 1971, some demographic studies by experts have estimated that as a result of the Family Planning Programme about one million births were saved during 1967-68, and a larger number would be avoided during 1698-69. In 1961, India had a population of 439 millions. According to the estimates made by the Working Group of the Expert Committee set up by the Planning Commission, the population in 1969 would have been 535 -4 million without the impact of the Family Planning Programme; but because of its impact, it would be 532 -7 million, thus showing saving of 2-7 million births due to this Programme.

The Programme, which is a voluntary one, is available and applicable to all citizens irrespective of caste, creed, sex or religion. Observations, in various parts of the country, have shown that the Programme and services thereunder are being accepted by all communities, generally in the proportion of their population to the total population. It is not possible to give actual increase in the population religion-wise of the Hindus, Muslims and Christians and the rest as a result of this programme.

OVER-DRAWALS BY GOVERNMENT OF INDIA AND STATE GOVERNMENTS

- 74. SHRI K. CHANDRASEKHARAN: "Will the Minister of FINANCE be pleased to state:
- (a) what is the amount of over-drawals made by the Government of India and various State Governments from Ist January, 1969 to 15th February, 1969 from the Reserve Bank of India; and
- (b) whether there has been any change in the matter of withdrawal facilities afforded to the State Governments and if so, what are those and the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) The requisite information for the period Ist January, 1969 to 10th February, 1969 is given in the annexed statement, [See below]. Information as on 15th February, 1969 is not yet available.

(b) No.

STATEMENT

Drawals from the Reserve Bank of India over a period of time can be measured as follows:

- (i) In the case of Central Government, by the increase in the *ad hoc* Treasury Bills issued to the Bank and variation in cash balance with the Bank.
- (ii) In the case of State Governments, by the increase in the ways and means accommodation received from the Bank and variation in cash balance with the Bank.

On the above basis, the drawals by the Government of India from Ist January, 1969 to 10th February, 1969 from the Reserve Bank, amounted to Rs. 133-01 crores and by the State Governments Rs. 100 1 crores.

75. [Transferred to the 6th March, 1969]

CHANGE IN THE SET UP OF IRWIN HOSPITAL DELHI

- 76. SHRI GANESHI LAL CHAUDH-ARY: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Government propose to change the set up of Irwin Hospital, Delhi, on the basis of the report of the one man Inquiry Commission appointed to go into the deaths of student nurses in Delhi;
- (b) if so, what are the main changes proposed to be made; and
- (c) by what time Government will make these changes?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT Shri B. S. Murthy (a) to (c). The Enquiry Commission has critically commented upon the administration of the Maulana Azad Medical College Complex and has suggested careful scrutiny. The Delhi Administration have taken various steps to streamline the working of the complex. Some of these steps are:

(1) Delegation of enhanced financial powers to the Director Principal and declaring him/her as head of the Department;